

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 88 OF 2019 &  
IA NO. 372 OF 2019**

**Dated : 21<sup>st</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Company Limited (Transmission) ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Ms. Molshree Bhatnagar  
Ms. Jyotsna Khatri  
Mr. Geet Ahuja

Counsel for the Respondent (s) : Mr. S.K. Rungta, Sr. Adv.  
Ms. Pratiti Rungta  
Mr. Sumit P.  
Mr. Shivakur Shukla for R-1

Mr. Sajan Poovayya, Sr. Adv.  
Mr. Sudhanshu S.Chaudhari  
Mr. Yogesh S.K. for R-2

**ORDER**

Learned counsel for the Respondent No. 2 places on record the chronological dates *vis-a-vis* events in terms of Sr. No. 30, opening of financial bid and announcement of qualified bidders would be on 28.08.2019, there is no need to pass any directions at this stage.

List the matter for hearing on **26.08.2019 at 2.30 p.m.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**